

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD**

**OA/021/436/2017**

**Dated: 11.01.2018**

**BETWEEN:**

1. B. Varalaxmi,  
W/o. Late B. Anand,  
Aged about 44 years,  
Occ: House Wife,  
R/o. H.No.4-1-37, Snehapuri Colony,  
Road No.2, Opp. HMT Nagar, Nacharam,  
Hyderabad.
  
2. B. Ronith,  
S/o. Late B. Anand,  
Aged about 23 years, Occ: Unemployee,  
R/o. H.No.4-1-37, Snehapuri Colony,  
Road No.2, Opp. HMT Nagar, Nacharam,  
Hyderabad.

.... Applicants

**AND**

1. The Accountant General (A&E),  
for the State of Andhra Pradesh and  
State of Telangana, Saifabad,  
Hyderabad.
  
2. The Senior Accounts Officer (Admn.),  
O/o. The Accountant General (A&E),  
for the State of Andhra Pradesh and  
State of Telangana, Saifabad,  
Hyderabad.
  
3. The Union of India rep. by its  
Union Secretary,  
Ministry of Finance,  
New Delhi.

... Respondents

Counsel for the Applicants : Mr. S. Jagadish  
Counsel for the Respondents : Mr. V. Vinod Kumar, Sr. CGSC

## CORAM

Hon'ble Mr. K.N. Shrivastava, Administrative Member

## **ORAL ORDER**

{Per Hon'ble Mr. K.N. Shrivastava, Administrative Member }

The Applicant No.1 is the widow of late Shri V. Anand and Applicant No.2 is his son. Shri Anand was working as Senior Accountant under Respondent No.1. He died in harness on 18.8.2016. The Applicant No.1 applied for Compassionate Appointment to her son on 26.9.2016. Her request for Compassionate Appointment was rejected by the Respondents vide impugned Annex.A-1 order dated 26.04.2017 which reads as under:

“With reference to her representations dated 26.9.2016, Smt. B. Varalaxmi, W/o. Late Sri B. Anand (Ex-Sr. Accountant) is hereby informed that her application for Compassionate Appointment to her son Sri B. Ronith has been considered sympathetically by the Committee. However, her request for appointment could not be acceded to due to administrative reasons.”

2. Reply has not been filed on behalf of the Respondents as yet. Brief arguments of learned counsel for the parties were heard today.
3. It is seen that the impugned Annex.A-1 order is not at all a speaking order. It does not assign any reason regarding the rejection of the request of the applicant for Compassionate Appointment. Such an order cannot sustain in the eyes of law. Accordingly, it is quashed and set aside. The Respondents are directed to consider the case of the applicant

for Compassionate Appointment afresh as per the extant guidelines of the Government. The application of the applicant for Compassionate Appointment shall be disposed of by the Respondents in accordance with law by way of a speaking and reasoned order within three months from the date of receipt of a copy of the order. Accordingly, the OA stands disposed of. No order as to costs.

**(K.N. SHRIVASTAVA)  
ADMN. MEMBER**

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